

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DT.16.03.2020

CIRCULAR

In view of the outbreak of Coronavirus (COVID-19) and in continuation of earlier advisory dated 04.03.2020 the Hon'ble High Court is pleased to issue the following instructions to all the Unit Heads and Judicial Officers in the State.

1. The District Courts and other subordinate Courts are instructed to entertain urgent matters only, such as, bail applications, temporary injunction applications, remand matters, etc. The trial in all other cases be postponed for a period of three weeks from today.
2. The Subordinate Courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainants/witnesses/parties be considered favourably and no adverse orders be passed.
3. All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
4. As far as possible, remand of all the prisoners be extended only through video conferencing and crowding in the prisons may be avoided.
5. All the Unit Heads shall ensure that temporary medical dispensaries are established in the court complexes and they are well equipped to tackle the present emergent situation.
6. The State Government has appointed Nodal Officers in each District for effective control of spreading of Corona Virus. In Coordination with the said Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

7. Court staff suffering from cold/cough or sneezing be instructed to strictly follow the medial advice.
8. The Principal District Judges are directed to see that all the washrooms/toilets are maintained spik and span and to provide liquid hand wash and soaps and also ensure that all the staff members and advocates wear suitable masks.
9. A dedicated team comprising of Senior Judicial Officers and Senior Ministerial Staff be constituted in each District Court complex for taking stock of the situation on a day-to-day basis and to take appropriate remedial steps to combat the impending threat of COVID-19.
10. All concerned shall also ensure due compliance of the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.
11. The President and General Secretary of the respective District Court Bar Associations may issue necessary instructions in order to ensure that there is no crowding in the Court complexes. Bar Associations would also ensure that interns are not permitted in the Court complex, unless the present situation changes. Bar Association Halls in all the Court complexes in the State shall remain closed until further orders.

The Advisory shall remain in force till further orders.

Hyderabad,
Dt.16.03.2020


REGISTRAR GENERAL
16/03/2020

To

1. All the Unit Heads in the State of Telangana. [with a request to communicate the same to all the Judicial Officers in your Unit]
2. All the Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.